

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT NO.III

CA(CAA)-89(ND)/2017

IN THE MATTER OF:

M/s. Raghunath Equipments Pvt. Limited .. PETITIONER

SECTION :

Under Section 230-232

Order delivered on 02.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

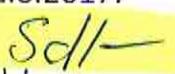
For the Petitioner/applicant : Ms. Shalini Sharma, Company Secretary
For the Respondents : -

ORDER

Company Secretary Ms. Shalini Sharma is present on behalf of the Applicant companies.

This is an application which has been filed by the applicant under Rule 11 and 48 of the NCLT Rules, 2017 vide diary No.1175 dated 27.7.2017 seeking for restoration of the application which was dismissed by order dated 20.7.2017 of this Tribunal. Ld. Counsel for the applicant states that she was unwell and could not put her appearance before this Tribunal on 18.7.2017 and 20.7.2017 and in support of which, a Medical Certificate has also been attached along with the application as Annexure-A.

Taking into consideration the above submissions of the applicant who pleads personal difficulty for non-appearance, the petition is restored to its original state and let the matter be posted for hearing on 22.8.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
02.8.2017